

BENCH-I

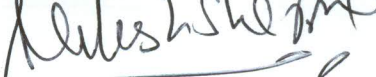
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB) No. 349/KB/2017
C.A.(IB) No. 116/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company	Ramsarup Industries Ltd		
Under Section	10 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	NILESH SHARMA, IRP (C.A)	New I.A 116 of 2018	 12/02/18
2.	ADITYA TIBREWAL, IR (C.A) Representative of IRP		
3.	ADITYA SHARMA, ADVOCATE		

4. MS Debaleena Ganguly
Mr Debabrata Ganguly } Allied ICD Services Limited
Dganguly
12.2.18

ORDER

Ld. Interim Resolution Professional (IRP) as well as Ld. Counsel for the 1st respondent in C.A. (IB) No. 116/KB/2018 is present.

It is brought to my notice by the Ld. IRP that 2nd and 3rd respondents in the above C.A. have been served with the notice. However, no one is present to represent them.

Ld. Counsel appearing for the 1st respondent has prayed for time to file reply affidavit to the application filed by

the Ld. IRP. Prayer is allowed. Reply affidavit may be filed within 3 days by serving a copy of the reply to the Ld. IRP.

Meanwhile, the respondents are hereby cautioned that the moratorium passed in the instant application filed for initiating Corporate Insolvency Resolution Process (CIRP) is effective from the date of admission of the petition and any pending legal action or legal proceeding in respect of any debt of corporate debtor shall be deemed to have been stayed. Considering the effect of admission of this petition, 1st respondent is ^{directed} ~~decided~~ to file the reply.

List it on 19/02/2018 for filing Progress Report along with C.A.

Sd

(Jinan K.R.)
Member (J)